

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of February, 2025

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.2.2025 Thursday At 10.30 A.M. Miscellaneous Petitions <i>Through online</i> <i>Video-Conferencing</i>	1.	160/MP/2025	AMGAPL	Petition under Section 79(1)(c) and Section 79(1)(k) of the Electricity Act, 2022 read with Regulation 41 and Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 inter-alia seeking the exercise of Power to Relax and Power to Remove Difficulty by the Commission to relax Regulation 12.5 of the GNA Regulations, 2022 and issue appropriate directions to CTUIL for developing the necessary transmission system augmentation as part of the Common Transmission System / part of Inter State Transmission System relaxing the compliance of Regulation 12.5 of GNA Regulations, 2022 by the Petitioner along with prayer for urgent listing (<i>On admission</i>).
	2.	84/TD/2025	KEIL	Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of Trading licence.
	3.	150/TD/2025	SPMPL	Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for Inter-State trading of Electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 amended from time to time.
	4.	62/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the Adoption of the Tariff of Wind Power Projects (Tranche XVII) connected to the Inter-State Transmission System (ISTS) and Selected through Competitive Bidding Process as per the Guidelines dated 26.07.2023 of the Ministry of Power, Government of India
	5.	64/AT/2025	BAPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	6.	63/TL/2025	BAPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bikaner A Power Transmission Limited
	7.	490/AT/2024	JKTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges

			with respect to the Transmission System being established by the Jam Khambhaliya Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
8.	493/AT/2024	SOTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the South Olpad Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
9.	494/TL/2024	SOTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to South Olpad Transmission Limited
10.	424/TL/2024	JMTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission Limited
11.	426/TL/2024	NNTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited
12.	436/TL/2024	VTL123	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Vataman Transmission Limited.
13.	477/TL/2024	NTSL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Neemuch Transmission System Limited.
14.	478/TL/2024	B-IIINTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited.
15.	173/TT/2013	EPTCL	Petition Approval of transmission tariff of Combined assets of LILO of 400 kV S/C Vindhya-chal-Korba Transmission line and 400 kV D/C Gandhar-Hazira Transmission line and 400/220 kV GIS sub-station at Hazira and associated bays and 400 kV D/C Quad Moose Transmission line from Mahan Thermal Power Plant-Sipat Pooling Substation and associated bays for the years 2012-13 and 2013-14 in tariff block 2009- 14 (Received by Remand)

16.	111/TT/2015	EPTCL	Petition for truing up of Annual Fixed Cost of capital cost of combined assets of LILO of 400 kV S/C Vindhyaachal-Korba transmission line and 400 kV D/C Gandhar-Hazira transmission line and 400/220 kV GIS Sub-station at Hazira and associated bays (actual date of commercial operation 1.4.2013) referred as Stage-I (Asset-1) for 2013-14(Received by Remand)
17.	33/RP/2016	EPTCL	Review of order dated 15.6.2016 in Petition No. 173/TT/2013 and 11/TT/2015 under Section 94(1)(f) of the Electricity Act, 2003 with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999(Received by Remand)
18.	123/MP/2024	NVVN	Petition seeking exercise of Power to Remove Difficulty under Regulation 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and under Section 178 (2) and 79 (1) (h) & (g) of the Electricity Act to remove difficulties and amend certain provisions of the of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
19.	245/MP/2024	ASEJ6PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 6 Crores paid by the Petitioner having been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage-II Connectivity at Bhadla II Pooling Station.
20.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997
21.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997
22.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount;
23.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
24.	161/MP/2023	LBTL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure

				and Change in Law events.
25.	345/MP/2023 alongwith I.A.No.86/2023	WKTL		Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 06.01.2016 (Interlocutory application for interim reliefs)
26.	496/MP/2024 alongwith I.A.No.102/2024	BALCO		Petition under Section 79 of the Electricity Act, 2003 for quashing the illegal claim of Rs. 48 Crores raised by the Respondent No. 1/ TANGEDCO vide letter(s) dated 31.07.2024 and 30.09.2024 towards alleged Liquidated Damages in terms of Article 4.8.1 & Article 4.8.2 of the Power Purchase Agreement dated 23.08.2013 read with the Addendum dated 10.12.2013 and the immediate threat of unilateral deduction of the said amount from the Monthly Invoice raised by the Petitioner being barred by limitation (Interlocutory application for urgent listing and issuance of directions).
27.	232/MP/2024	TWEPL		Petition under Sections 66 and 79 of the Electricity Act, 2003, read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.
28.	77/MP/2025 alongwith I.A.No.5/2025	AEGPL		Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking invocation of this Hon'ble Commission's "Power to Relax" and "Power to Remove Difficulty" for relaxation of the conditions stipulated for submission of documents pertaining to Financial Closure and directions to CTUIL/Respondent to accept the 'condition subsequent' documents in the name of AEGSPL/Petitioner No. 2 for utilization of Connectivity dated 14.06.2024 under Regulation 11 A (2) of Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022(Interlocutory application for urgent listing
29.	13/MP/2024	TPREL		Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
30.	39/MP/2024	ESPL		Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010
31.	126/MP/2024	GIPCL		Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
32.	246/MP/2024	RIL		Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1, 5.6 and 17.1(iii) of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to

			obtain General Network Access for the Petitioner's Petrochemical Plant located at Dahej, Gujarat at the DGEN Switchyard and DGEN dedicated Transmission Line of Torrent Power Limited.
33.	190/MP/2024	RKMPPL	Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private Limited and the Uttar Pradesh Power Corporation Limited, seeking compensation on account of the occurrence of change in law events as enumerated under Article 10 of the above PPA.
34.	191/MP/2024	RKMPPL	Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.2.2016 executed between RKM Powergen Private limited and the Uttar Pradesh Power Corporation Limited, seeking in-principle approval for the estimated cost to be incurred installation of FGD system and hold an declare the occurrence which is due to Ministry of Power Notification dated 7.12.2016 as a change in law event within the meaning of Article 10 of the above PPA.
35.	241/MP/2024	BREPL	Petition under Section 79(1)(f) of the Electricity Act seeking return of Payment of Order Instrument given under the Power Purchase Agreement dated 05/04/2019 entered into between the Petitioner and the Respondent No. 1 for supply of power from its Wind Power Project
36.	261/MP/2024	SPDCL	Petition under Section 79 (1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.06.2022 and seeking revocation of the inter-state trading license granted to M/s Kreate Energy (I) Pvt. Ltd. (formerly Mittal Processors Pvt. Ltd.)
37.	94/MP/2023	MPPL	Petition under Section 79 (1) (f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, terms and conditions for grant of trading license and other related matters) regulations, 2020 seeking recovery of penalty for less return of power by the respondents as per banking agreements executed between the petitioner and the respondents and seeking revocation of the inter-state trading license granted to respondent no.1
38.	278/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 17.03.2022 and Seeking Revocation of the Inter-State Trading License Granted to M/s M/s Arunachal Pradesh Power Corp. Private Limited

	39.	282/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 05.04.2022 and Seeking Revocation of the Inter-State Trading License Granted to Kreate Energy (I) Pvt. Ltd. (Formerly Mittal Processors Pvt. Ltd.).
	40.	265/MP/2022	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes related to the return of supply of 286 MUs (balance as on 9.9.2022) due to the Petitioner from the Respondents No. 1 & 2 - Saranyu Power Trading Private Limited, a trading company & India Power Corporation Limited.
6.2.2025 Thursday At 2.30 P.M.	41.	6/RP/2024	NHPC	Petition for review of order dated 8.12.2023 in Petition No. 223/GT/2021.
	42.	12/RP/2024	GRIDCO	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020.
	43.	20/RP/2023	GRIDCO	Petition for review of order dated 17.4.2023 in Petition No. 698/GT/2020.
	44.	16/RP/2023	GRIDCO	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	45.	24/RP/2023	NTPC	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	46.	9/RP/2015	NLCIL	Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 in Petition No. 68/MP/2013
	47.	223/MP/2022	NLCIL	Petition seeking approval for Lignite input Price for the period 01.04.2019 to 31.03.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021
7.2.2025 Friday At 10.30 A.M. Transmission Tariff Petitions Coram: Member (RBV) Member (HD) Through online Video-Conferencing	1.	142/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under "East-West Transmission Corridor Strengthening Scheme in Western Region.
	2.	14/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 220/132 kV 100 MVA ICT and associated bays at Raebareli under Augmentation of 220/132 kV Transformation capacity at Raebareli by 1x100 MVA Transformer.
	3.	124/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 400 kV D/C Neemrana-Sikar Transmission Line along with its associated bays under Northern Region System Strengthening Scheme XVII in Northern Region.
	4.	130/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 400 kV D/C Meerut-Kaithal (Quad) Transmission Line along with associated bays under Northern Region System Strengthening Scheme-XI in Northern Region.
	5.	25/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Line

			bays and reactor at POWERGRID Sub-station for Raichur Sholapur transmission line for Synchronous interconnection between SR and WR in Western Region.
6.	26/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset associated with Western Region Strengthening Scheme VI in the Western Region
7.	149/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined Assets under Transmission System for connectivity of MB Power (M.P.) Limited in Western Region.
8.	27/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under WRSS-I Transmission System in the Western Region
9.	131/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: LILO of 400 kV S/C Chamera -I Kishenpur transmission line at Chamera-II under transmission system associated with Chamera HEP Stage-II Transmission System in Northern Region.
10.	90/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: Series Capacitors on Circuits-I and II of 220 kV D/C Kishanpur-Pampore Transmission Line at Kishanpur Sub-station in Northern Region
11.	91/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 2 No. 400 kV line bays at Fatehpur 400/220 kV Sub-station under Provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS in Northern Region.
12.	13/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 400 kV D/C Kota-Merta Transmission Line (Ckt.-I and II) along with associated bays under System Strengthening in South West Part of Northern Grid (Part-A) Transmission System in Northern Region.
13.	92/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets consisting of Asset-I: 400 kV 125 MVar Bus Reactor with associated bays at Abdullapur and Asset-II: 400 kV D/C Abdullapur Sonapat Transmission Line alongwith 400 kV associated bays at Abdullapur and Sonapat Sub-station under System Strengthening in Northern Region.
14.	140/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset: 315 MVA ICT-IV along with associated bays at Moga Sub-station, ICT-II along with associated bays and 2 nos PSEB feeder bays at Amritsar Sub-station and 2 nos. PSEB line bays at Moga Sub-station under Augmentation of transformation capacity at Amritsar and Moga Sub-stations in Northern Region.

	15.	141/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 400 kV S/C Chamera-1 Kishenpur Transmission System in Northern Region
	16.	139/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 132 kV S/C Mau-Balia Transmission System in the Northern Region.
	17.	104/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined elements comprising of Kaiga - Narendra 400 kV D/C Transmission Line, 400/220 kV Sub-station at Narendra with one 315 MVA ICT and 2nd 315 MVA ICT at Narendra Sub-station under Kaiga-Narendra Transmission System in the Southern Region
	18.	105/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under System Strengthening-VII in Southern Regional Grid.
	19.	106/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-I in Northern Region
	20.	23/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under LILO of both the circuit of Patratu Hatia - Chandil 220 kV D/C line at Ranchi Sub-station associated with 220 kV Interconnection with Jharkhand State Electricity Board (JSEB) System at Ranchi Sub-Station in Eastern Region.
	21.	114/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with Chamera-III HEP in Northern Region
	22.	132/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with immediate evacuation system for Nabinagar TPS in Eastern Region.
	23.	138/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under System Strengthening-IV in Southern Region
	24.	137/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under System Strengthening-III in Southern Region.
10.2.2025 Monday At 2.30 P.M. Miscellaneous Petitions	1.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential

				reliefs including refund.
	2.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	3.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
	4.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
	5.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	6.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
	7.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitran Nigam Limited, Jaipur Vidyut Vitran Limited & Jodhpur Vidyut Vitran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.
11.2.2025 Tuesday At 10.30 P.M. Miscellaneous Petitions	1.	482/MP/2024	AEPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking quashing of the demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by way of its letter and emails dated 07.06.2024, 16.07.2024 and 23.07.2024, respectively, on account of the same being not in accordance with the applicable laws and regulations, and consequential refund of Rs. 2,50,71,000/- (Rupees Two Crores Fifty Lakhs Seventy-One Thousand Only) paid by the Petitioner under protest (On admission)
	2.	483/MP/2024	ERPPL	Petition under Section 79(1)(c) and 79(1)(f) of the Act and read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.
	3.	296/MP/2024	ASHL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System)

			Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 25.06.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations.
4.	297/MP/2024	ASHL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 07.05.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations.
5.	442/MP/2024	MSEPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking quashing of the demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by way of its letter and email dated 07.06.2024 and 16.07.2024, respectively, on account of the same being not in accordance with the applicable laws and regulations, and consequential refund of Rs. 3,00,00,000/- (Rupees Three Crores Only) paid by the Petitioner.
6.	508/AT/2024	KPS1&3TL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khavda PS1 and 3 Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
7.	507/TL/2024	KPS1&3TL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Khavda PS1 and 3 Transmission Limited.
8.	510/AT/2024	BITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Barmer I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
9.	509/TL/2024	BITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Barmer I Transmission Limited
10.	487/TL/2024	BBTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission

			License to POWERGRID Bikaner Transmission System Limited to include transmission projects implementation of Bus Sectionalizer at 400kV level of 400/220kV Bikaner- II PS and Augmentation of Transformation Capacity.
11.	498/TD/2024	VIPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
12.	67/TD/2025	PFCCCL	Petition under Section 14 of the Electricity Act, 2003 for grant of Pan India Trading License in Category III.
13.	319/MP/2019	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent for direction for payment.
14.	188/MP/2021	CEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1.
15.	71/MP/2023	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2 respectively.
16.	248/MP/2024	OSEL	Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (DSM Regulations) along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.02.2024 raised by Vedanjay Power Pvt. Ltd. for an amount of Rs. 3,42,23,606/- along-with Late Payment Charges.
17.	244/MP/2024	DBPL	Petition under Section 142 read with Section 146 of the Electricity Act 2003, seeking execution/compliance of the order dated 30.12.2023, in Petition No. 26/MP/2023, by the Respondent No. 1/ PTC India Limited.
18.	345/MP/2022	AHEJ1L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 x 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
19.	6/MP/2024	HPPC	Petition seeking recovery of the impact amounting to Rs. 47,59,05,435/- along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty.
20.	7/MP/2024	HPPC	Petition under Section 79(1)(b) and 79(1)(f) of the

			Electricity Act, 2003 for declaration of abolition of Safeguard Duty w.e.f. 30.7.2021 as a Change in Law event and seeking compensation amounting to Rs. 10,66,04,790.8 along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty.
21.	254/MP/2023	PTL	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 3(9)(a) and 8(5)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 3(10)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
22.	319/MP/2023	NGEL	Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter- State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2022.
23.	240/MP/2024 alongwith I.A.No.56/2024	AEPL	Petition under Section 79(1) (c) (f) of the Electricity Act, 2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023 (Interlocutory application for interim reliefs).
24.	469/MP/2024	GUVNL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes in relation to the claims of Adani Power Limited for Part Load Compensation purportedly under the IEGC for FY 2021-22, 2022-23, 2023-24 & 2024-25 and other reliefs.
25.	252/MP/2024	APL	Petition for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 05.05.2017 and directions to the Respondent No. 1 for making payment for Degradation of Heat Rate, Auxiliary Power Consumption compensation and Secondary Fuel Oil consumption on account of Part Load Operation and Multiple Start/Stop of Unit nos. 1 to 4 (330x4 MW) & Unit nos. 5 to 6 (660x2 MW) of Adani Power Limited out of total capacity of its Mundra Power Plant 4620 MW (i.e., Unit nos. 1 to 4 (330x4 MW) & Unit nos. 5 to 9 (660x5 MW)), located in Mundra, Kutch, Gujarat.
26.	155/MP/2023	JPL	Petition under Sections 61 read with 79 of the Electricity Act, 2003 read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and this Commission's Order No. L-1/219/2017/CERC dated 05.05.2017 for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 05.05.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana.
27.	82/MP/2025	IBEUL	Petition under Section 79 of the Electricity Act

				2003, read with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation in implementing Regulation 24(2) of the CERC (Indian Electricity Grid Code) Regulations, 2023 with respect to Unit-2 (350 MW) of the Thermal Power Plant of the Petitioner at Sahajbahal, Jharsuguda in the State of Orissa.
	28.	497/MP/2024 along with I.A. No. 104/2024	THDCIL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003, read with the applicable provisions of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 (Interlocutory Application for interim directions).
<p>12.2.2025 Wednesday At 10.30 A.M. Transmission Tariff Petitions</p> <p>Coram: Member (RBV) Member (HD)</p> <p><i>Through online Video-Conferencing</i></p>	1.	36/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for LILO of Alamathy-Siperumbudur 400 kV DC line at North Chennai TPS switchyard under transmission system associated with Chennai NTPC TNEB JV TPS in Southern Region.
	2.	111/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under ?400/220 kV Khandwa S/S and LILO of 400 kV D/C Itarsi-Dhule Transmission Line at Khandwa in Western Region.
	3.	110/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV S/C Vindhyachal - Korba Ckt-II along with associated bay equipment at Vindhyachal and Korba under Korba Vindhyachal Transmission System in Western Region.
	4.	38/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for asset under Fixed Series Compensation on 400 kV lines in Southern Region.
	5.	96/TT/2025	PGCIL	petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under LILO of Kolaghat Rengali 400kV S/C line at Baripada and establishment of new 400/220/132 kV Sub-station at Baripada in Eastern Region.
	6.	109/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under LILO of Bongaigaon Malda at Siliguri and Sub-station at Siliguri (New) in Eastern Region.
	7.	107/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for asset (A) LILO of Nagarjunasagar- Gooty 400 kV S/C line at Kurnool (New) Sub-station, (B) Kurnool (New) – Kurnool (APTRANSCO) 400 kV D/C quad line, (C) Establishment of new 765/400 kV Substation at Kurnool with 2x1500 MVA transformers, (D) Extension of Kurnool (APTRANSCO) Sub-station and (E) 1x240 MVAR bus reactor at Kurnool (New) Sub-station under “Transmission System associated with Krishnapatnam UMPP Part-C1” in Southern Region

8.	97/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under 315 MVA Transformer at Jeypore Sub-station along with associated bays in Eastern Region.
9.	24/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern Region Strengthening Scheme -II (ERSS-II) in Eastern Region
10.	94/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under 400kV D/C Talcher - Meramundali Transmission Line in Eastern Region.
11.	95/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under 400kV S/C Meramundali Jeypore Transmission Line alongwith extension of Meramundali and Jeypore Sub-stations in Eastern Region.
12.	123/TT/2025	PGCIL	Petition for truing up of transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 400 kV D/C Dhauliganga HEP - Bareilly (UPPCL) Transmission Line along with its associated bays at Bareilly (UPPCL) in Northern Region
13.	122/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Installation of Reactors (Part-II) in Western Region.
14.	121/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Split Bus Arrangement and Reconfiguration/Shifting of Terminating Lines at Raipur 400 kV Sub-station in Western Region.
15.	108/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Augmentation of Transformer and Bays in Western Region
16.	120/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Special Protection Scheme for Rihand-Dadri HVDC Bi-pole and Gorakhpur-Muzzafarpur 400 kV line in the Northern Region.
17.	119/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under transmission system associated with 220 kV System Strengthening Scheme in UP in Northern Region
18.	118/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Unchahar-III Transmission System in Northern Region.
19.	128/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Special Energy Meters in Northern Region.
20.	134/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff

				for 2024-29 tariff block for Combined Asset consisting of Asset-1: 315 MVA 400/220 kV Spare Inter-Connecting Transformer at 400/220 kV Hisar Sub-station, Asset-2: 315 MVA 400/220 kV Spare Inter-Connecting Transformer at 400/220 kV Lucknow Substation; and Asset-3: 315 MVA, 400/220 kV ICT at Bhiwadi in Northern Region.
	21.	133/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under System Strengthening Scheme in Singrauli-Vindhyachal corridor in the Northern Region.
	22.	125/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset: 400 kV D/C Twin Conductor Kanpur-Ballabgarh Transmission Line along with its associated Bays; and 40% FSC at Ballabgarh on 400 kV D/C Kanpur-Ballabgarh Transmission Line covered under Northern Region.
13.2.2025 Thursday At 10.30 A.M. Miscellaneous Petitions.	1.	48/MP/2025	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Pakri Barwadih mine for the period from 01.04.2024 to 31.03.2029 <i>(On admission)</i> .
	2.	52/MP/2025	NLCIL	Petition seeking approval for determination of Truing-up of Lignite Input Price for the period 01.04.2019 to 31.03.2024 in respect of Barsingsar Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021 <i>(On admission)</i>
	3.	167/MP/2025	DVC	Petition under Section 79(1)(a) of the Electricity Act,2003 read with Chapter V, Regulation 96 and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for extension of the date 30.11.2024, which has been prescribed for filing the truing up Petition for the period 2019-24, in respect of Bokaro -B Thermal Power Station, Unit III <i>(On admission)</i>
	4.	172/MP/2025	DVC	Petition under Section 79(1)(a) of the Electricity Act,2003 read with Chapter V, Regulation 96 and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for extension of the date 30.11.2024, which has been prescribed for filing the truing up petition for the period 2019-24, in respect of Durgapur Thermal Power Station, Unit-IV (210 MW) <i>(On admission)</i> .
	5.	260/MP/2024	RTL	Petition under Section 79 including Section 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 16 of the Transmission Service Agreement dated 02.12.2021 (TSA), seeking extension of Scheduled Date of Commercial Operation (SCOD) of the Transmission Project and compensation on account of occurrence of Force Majeure and Change in Scope and other consequential reliefs.
	6.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing

			procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
7.	306/MP/2023	Green Koap	Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs
8.	328/MP/2024	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain change in law events which mandate co-firing of biomass pellets and in-principle approval for grant of consequent relief for Jhajjar Power Limited 1,320 MW Power Project located in Haryana.
9.	325/MP/2024 alongwith I.A.No.78/2024	KRTL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulation 1999 seeking appropriate reliefs with regard to extension of scheduled commissioning date and stay off any coercive measures (Interlocutory application for interim reliefs).
10.	439/MP/2024	KCTL	Petition under Section 17 (1) and 17(3) of Electricity Act, 2003 for Amalgamation/Merger of Powergrid Khavda II-B Transmission Limited, Powergrid Khavda RE Transmission System Limited, Powergrid Kps2 Transmission System Limited, Powergrid Kps3 Transmission Limited, Powergrid ERWR Power Transmission Limited, Powergrid Raipur Pool Dhamtari Transmission Limited, Powergrid Dharamjaigarh Transmission Limited, Powergrid Bhadla Sikar Transmission Limited, Powergrid Ananthpuram Kurnool Transmission Limited, Powergrid Neemrana Bareilly Transmission Limited, Powergrid Koppal Gadag Transmission Limited, Powergrid Bidar Transmission Limited and Powergrid Khavda II-C Transmission Limited and Assignment/ Transfer of Transmission Licences Pursuant to Amalgamation/Merger.
11.	500/MP/2024	SKTL	Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 ("Electricity Act") and other applicable laws seeking appropriate directions with respect to amalgamation/ merger of the below mentioned companies and their respective shareholders and creditors pursuant to a Scheme of Arrangement under Section 230 – 232 of the Companies Act, 2013 read with the rules and regulations made thereunder ("Scheme") and assignment/ transfer of transmission licences pursuant to Amalgamation/Merger.

	12.	264/MP/2022	AP&NR	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 15.8.2020 in Petition No. 158/MP/2019.
	13.	360/MP/2024	CTUIL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 64 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking amendment/modification in the Central Electricity Regulatory Commission (Communication System for inter-State Transmission of Electricity) Regulations, 2017 and the procedure on “centralized supervision for quick fault detection and restoration of communication system”, maintenance and testing of ISTS communication system and guidelines for “availability of communication system” approved by this Commission vide orders dated 19.1.2024 in Petition No.I-1/210/2016/CERC.
	14.	204/MP/2024	AMPEGPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.04.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 pursuant to Order dated 08.03.2023 in Petition No. 245/AT/2022.
	15.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest.
	16.	151/MP/2024	APL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Sections 42, 47 and Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/ compliance of the Commission's earlier Orders (in Petition Nos. 160/GT/2012, 7/GT/2016 & 251/GT/2017).
	17.	422/MP/2024	Western Railway	Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022

			and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs.(On admission).
18.	450/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Additional Special Energy Meters in Northern Region.
19.	451/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Augmentation of Transformation Capacity (Part-I) in Northern and Eastern Region.
20.	452/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset-A under Transmission System associated with RAPP 5&6 in Northern Region.
21.	455/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under ERSS-I in Eastern Region.
22.	465/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for up-gradation of Transfer Capacity of Talcher-Kolar HVDC Bipole in Southern Region.
23.	470/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Farakka-III in Eastern Region.
24.	471/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under LILO of one circuit of 132kV D/C Siliguri Rangit Transmission line at Gangtok in Eastern Region.
24.	472/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under LILO of Siliguri-Gangtok section of 132 kV Rangit-Siliguri transmission line at Melli under Integration of Sikkim Transmission System in Eastern Region.
25.	473/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Strengthening of Farakka Malda Transmission Link and Additional 315 MVA Transformer at Malda in Eastern Region.
26.	86/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset I- 132 kV D/C Roing (PG) - Chapakhowa (AEGCL) Transmission Line alongwith associated line bays at Roing (PG) and - Chapakhowa (AEGCL) end under Project " North Eastern Region Strengthening Scheme-X".
27.	127/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: 01 No 400/220KV, 500 MVA ICT along with associated bays at Bhatapara substation under Augmentation of 1x500 MVA, 400/220 kV ICT (3rd) at Bhatapara (PG) in Western Region.
28.	150/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: Conversion

				of 240 MVAR Non-switchable Line reactor at Raipur PS (associated with Raipur PS-Champa PS 765kV Ckt- 1) into Switchable Line reactor along with NGR bypass arrangement and Asset 2: Conversion of 240 MVAR Non-switchable Line reactor at Raipur PS (associated with Raipur PS-Champa PS 765kV Ckt- 2) into Switchable Line reactor along with NGR bypass arrangement under Western Region Expansion Scheme- XXIV (WRES-XXIV) in Western Region.
	29.	181/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset -1 02 No, 420 kV, 3-phase 63MVAR Switchable Line Reactor one in each circuit of Silchar (POWERGRID) Imphal (POWERGRID) 400 kV D/C line at Imphal end and Asset-2 100 MVA, 220/132 kV ICT (3rd) along with associated bays at Salakati Sub-station under Project "North Eastern Region Strengthening Scheme-XI".
	30.	183/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset: 1 no. 220kV Line bay (209) for Termination of Gola (UP) - Shahjahanpur (PG) Ckt-1 at Shahjahanpur (PG) 400/220kV Substation under Implementation of 220kV Bay at Shahjahanpur (PG) 400/220kV Sub-station.
	31.	187/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Provision of SPARE ICTs in Eastern Region.
	32.	104/TT/2024	APTransco	Petition for determination of tariff for 4 Nos. interstate Transmission Lines namely 400kV Uravakonda - Veltoor I&II, 400 kV Kamavarapukota-Suryapeta I&II for 4 th Control Period i.e. from FY2019-20 to FY 2023-24.
	33.	186/TT/2024	PTCUL	Petition for approval of true up from CoD to FY 2018-19 and determination of tariff for FY 2019-24 period for 400 kV Substation Srinagar (Asset-1:- 400/220 kV 2x3x105 ICT, 220/132 kV 2x160 MVA ICT along with bays and Asset-2:- 1x80 MVAR Reactor) (Deemed ISTS) under UITP Scheme.
	34.	38/RP/2023	NTPC	Petition for review of the Order dated 8.2.2023 in Petition No. 252/MP/2021.
	35.	45/GT/2016	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3 x250 MW) for the period from anticipated date of Commercial Operation Unit-I 21.03.2016 to 31.03.2019(Received by Remand)
	36.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 01.04.2016) to 31.03.2019(Received by Remand).
	37.	409/GT/2020	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from 01.04.2019 to 31.03.2024.
18.2.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	65/MP/2025	RSAPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to offset financial/ commercial impact of Change in

			Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 07.04.2022 between ReNew Surya Aayan Private Limited and Solar Energy Corporation of India Limited (<i>on admission</i>).
2.	83/MP/2025	Hindalco	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003, and applicable provisions of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and the CERC (Conduct of Business) Regulations, 2023 seeking revision of Effective Date of 100 MW General Network Access granted in favour of Petitioner (<i>On admission</i>)
2.	89/MP/2025	TPREL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking relaxation in the time period for submission of the appropriate Bank Guarantees in terms of Regulation 8.2 (c) of the said regulations (<i>On admission</i>).
3.	269/MP/2018 alongwith I.A.No.22 &26/2024	APL	Petition under Section 142 of the Electricity Act, 2003, for noncompliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017(Interlocutory application to bring on record additional information and modification of RoP dated 21.2.2024) (Remand matter)
4.	394/MP/2019	CTUIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Transmission Charges & Losses in interState Transmission) Regulations, 2010 and Regulation 111 of the Central Electricity Regulation Commission (Conduct of Business) Regulations, 1999.
5.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
6.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
7.	618/MP/2020	APDiscoms	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
8.	85/MP/2021	TSSPDCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.
9.	111/MP/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited

				in relation to supply of power from Farakka STPS.
10.	181/MP/2021	MCCPL		Petition seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of the provisions of the PTCPPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(c) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f 31.1.2020 till opening of Payment Security Mechanism as per the Procurer-PPA, PTC-PPA and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 issued by this Commission along with Late Payment Surcharge; and to direct that the Respondent shall not be eligible to charge trading margin exceeding 2 paise/kWh till such time the Respondent opens Payment Security Mechanism in conformity with the PTC-PPA, Procurer PPA and the applicable Regulations of this Commission.
11.	205/MP/2022	MCCPL		Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013 (Re-hearing).
12.	110/MP/2024	CPPA2019		Petition for revision in Methodology for estimation of electricity generated from biomass in co-generation power plant.
13.	256/MP/2023	LVPTL		Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 23.04.2019 executed between Lakadia-Vadodara Transmission Project Limited/Petitioner and its Long-Term Transmission Customers and Sections 61 and 63 of the Electricity Act, 2003 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges (<i>Part Heard</i>).
14.	75/AT/2025	Pune-IIITL		Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Pune - III Transmission Limited
15.	78/TL/2025	Pune-IIITL		Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and

			Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License
16.	68/AT/2025	NHPC	Petition under Section 63 of the Electricity Act 2003 for Adoption of Tariff for the ISTS Grid connected Solar Photo Voltaic projects of 2400 MW including capacity of 1200 MW with Greenshoe Option selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on 28.07.2023 and its amendments thereof.
17.	86/AT/2025	NHPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 960 MW from ISTS connected Wind-Solar Hybrid Power Projects system on anywhere in India basis under Tariff Based Competitive Bidding (TBCB) process as per the Guidelines issued by Ministry of Power, Govt. of India on 21.08.2023 and its amendments thereof.
19.	87/AT/2025	NHPC	Petition under Section 63 of the Electricity Act?2003 for Adoption of Tariff 1200 MW Firm & Despatchable Power with Greenshoe Option of additional capacity upto 1200 MW from ISTS connected RE Power Projects coupled with Energy Storage System selected through Competitive Bidding Process under Bidding Guidelines issued by Ministry of Power, Govt. of India on 09.06.2023 and its amendments thereof.
20.	88/AT/2025	NHPC	Petition under, Section 63 of the Electricity Act, 2003 for Adoption of Tariff for the ISTS Grid connected 1400 MW Firm & Dispatchable Power from ISTS connected Renewable Energy Power Projects coupled with Energy Storage System selected through Competitive Bidding Process as per the Guidelines issued by Ministry of Power, Govt. of India on 09.06.2023 and its amendments thereof
21.	322/TL/2024	NERGSPT L	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited.
22.	210/MP/2023	EPTA	Petition under Section 63, 79(1)l, 79(1)(d) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events.
23.	230/MP/2023	SBSR11	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to

				occurrence of Change in Law events.
	24.	220/MP/2024 alongwith I.A.No.53/2024	APL	Adjudication of disputes related to legitimate dues payable to Adani Power Limited (Formerly known as Udupi Power Corporation Limited) towards differential energy charge for the period June & July 2021(Interlocutory application for interim directions).
	25.	238/MP/2024	APL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 r/w Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to Adani for the period 1.4.2016 to 31.3.2019.
	26.	111/MP/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	27.	112/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	28.	15/RP/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024.
	29.	16/RP/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024.
19.2.2025 Wednesday 10.30 A.M. Transmission Tariff Petitions Coram: Member (RBV) Member (HD) <i>Through online</i> <i>Video-Conferencing</i>	1.	37/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV D/C Kaiga-Sirsa transmission line in Southern Region.
	2.	Dy.No.515/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Expansion/ Upgradation of SCADA/EMS System of SLDCs System in Eastern Region.
	3.	Dy.No.521/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 125 MVAR Bus Reactor at 400/220 kV Rajgarh Sub-station along with associated Bays at Rajgarh under Installation of 125 MVAR Bus Reactor at 400 kV Rajgarh Sub-station.
	4.	Dy.No.522/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset comprising of 400 kV D/C Ranchi - Sipat Transmission Line with associated bays at Ranchi and Sipat Substations and 40% FSC on 400 kV Ranchi - Sipat Transmission Line at Ranchi Substation under Kahalgaon -II, Phase II Transmission System in the Western Region.
	5.	20/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions.
	6.	Dy.No.590/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff

			for 2024-29 tariff block for Combined Asset under Provision of 400 kV bays at Shujalpur for Part ATS of RAPP 7&8? in Western Region.
7.	Dy.No.596/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV S/C Kankroli-Jodhpur Transmission Line along with associated bays under System Strengthening Scheme in South-Western Part of Northern Grid (Part-B) in Northern Region
8.	Dy.No.597/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under "Transmission System associated with Rihand Stage-II in Northern Region.
9.	28/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under ERSS-IV in Eastern Region.
10.	Dy.No.616/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset comprising of Asset-1: Kalpakkam PFBR-Sirucheri 230 kV D/C Line and Asset-2: Kalpakkam PFBR-Arani 230 kV D/C Line, and Asset-3: Kalpakkam PFBR Kanchipuram 230 kV D/C Line under Transmission system associated with Kalpakkam PFBR (500 MW) project in Southern Region
11.	2/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under 400 kV D/C Raipur-Chandrapur (Bhadrawati) Transmission Line including bay extensions at Raipur and Bhadrawati Sub-stations in the Western Region.
12.	56/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset comprising of Asset-I: Extension of 400/220 kV Kolhapur (MSEB) Sub-station, Asset-II: 220 kV D/C Vapi-Magarwada Transmission Line along with associated bays and Asset-III: 220 kV D/C Vapi Khardpada Transmission Line along with associated bays) under WRSS-III Transmission System in Western Region
13.	Dy.No.698/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Transmission System Associated with North-West Transmission Corridor Strengthening Scheme in both Western and Northern Regions.
14.	Dy.No.699/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under "Northern Region System Strengthening Scheme-V in Northern Region
15.	Dy.No.738/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under WRSS XI Scheme in Western Region.
16.	Dy.No.822/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Korba III Transmission System in Western Region.

	17.	Dy.No.823/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of (i): 765 kV S/C Bina-Gwalior Transmission Line; (ii) 315 MVA, 400/220/33 kV ICT-I along with associated bays at Gwalior Sub-station; (iii): LILO of 400 kV S/C Korba-Raipur line at Bhatapara Sub-station along with associated bays; (iv): 400 kV Khandwa Rajgarh Circuit-II along with associated bays and 765/400 kV ICT-III at Seoni Sub-station; (v): 400 kV Khandwa-Rajgarh Circuit-I along with associated bays and 63 MVAR Bus Reactor at Bina Sub-station, Asset-II: 400 kV ICT-II at Gwalior Sub-station; and AssetIII: 400/220 kV ICT-II at Bhatapara Sub-station under Sipat-II Transmission System in the Western Region
	18.	148/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of Asset-I: Ckt-III of 400 kV D/C Vindhychal-Satna Transmission Line alongwith associated bays; Asset-II: 400/220 kV, 315 MVA ICT-II at Satna Sub-station; Asset-III: Ckt-IV of 400 kV D/C Vindhychal-Satna line along with associated bays; Asset-IV: LILO of 400 kV SatnaBina Ckt-I & II at Bina (POWERGRID) Sub-station; Asset-V: Circuit IV of 400 kV D/C Satna-Bina Transmission Line; Asset-VI: Circuit III of 400 k V D/C Satna-Bina Transmission Line; Asset-VII: LILO of 400 kV D/C Raipur-Rourkela Transmission Line alongwith associated bays; Asset-VIII: 400/220 kV, 315 MVA ICT-II along with associated bay equipment at Raigarh Sub-station under Vindhychal-III Transmission System in Western Region.
	19.	Dy.No.989/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with Neyveli Lignite Corporation II (NLC-II) Expansion Project in Southern Region.
	20.	Dy.No.1122/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 220 kV Anta Transmission System in the Northern Region.
	21.	135/TT/2025	PGCIL	Petition for truing up of fees and charges for 2019-24 for Sub-Load Dispatch Centre at Modipuram under UPPCL in Northern Region.
	22.	Dy.No.1257/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Tarapur Transmission System associated with Tarapur Atomic Station Stages-3 and 4 in Western Region.
20.2.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	113/MP/2025	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (India Electricity Grid Code), 2023 and Regulation 102 and 103 of the Central Electricity regulatory commission (terms and conditions of tariff) regulations, 2024(On admission)
	2.	126/MP/2025	LAPL	Petition under Sections 142 and 146 of the Electricity Act, 2003 read with Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023, for non-compliance of the order dated 08.06.2013 in Petition No. 189/MP/2012 (On

				<i>admission).</i>
	3.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers.
	4.	268/MP/2020	SKSPGCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.
	5.	562/MP/2020	JPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of Change in Law events.
	6.	592/MP/2020	SAUPL	Petition under Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5 (11) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to implement the Must Run station accorded to the Petitioner's Solar Project in letter and spirit and compensate the Petitioner for the unlawful and arbitrary curtailment of generation from the Petitioner's Solar Project.
	7.	183/MP/2021	AP Transco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (conduct of business) Regulations, 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding intra-State transmission lines falling under Regulation 2(1)(EE) Central Electricity Regulatory Commission (sharing of inter-state transmission charges and losses) Regulations, 2020.
	8.	194/MP/2021	TEPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No.118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.
	9.	295/MP/2024	SJVNL	Petition seeking recovery/adjustment of Transmission Deviation Charges paid by SJVN Limited with regard to Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 X 68.67 MW) in terms of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 during the period of 01.11.2020 to 30.09.2023 while providing primary response to the Grid.

10.	492/AT/2024	R-IV-H1PTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan IV H1 Power Transmission Limited(a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
11.	265/MP/2021	ATL	Petition invoking Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of the Transmission Service Agreement dated 22.9.2015.
12.	69/TL/2025	BBPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bikaner B Power Transmission Limited
13.	70/AT/2025	BBPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner B Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
14.	71/TL/2025	KVAPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Khavada V-A Power Transmission Limited
15.	72/AT/2025	KVATL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khavada V-A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
16.	262/MP/2024	WR-NRPTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 27.04.2017, related to NEW WR-NR 765 kV Inter-Regional Corridor.
17.	267/MP/2024	TPTL	Approval for establishment of Transmissions line.
18.	257/MP/2024	CSPDCL	Petition for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 85,28,38,326.10 (Rupees Eighty-Five Crores Twenty-Eight Lakhs Thirty-Eight Thousand Three Hundred Twenty-Six point 10 paise only) along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty.
19.	264/MP/2024	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in

				respect of Chutak Power Station
	20.	265/MP/2024	DVC	Petition under section 62 and 79(1) (a) of the Electricity Act, 2003 read with Regulation 22 and Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking condonation of delay of Twenty-Four (24) months in declaring commercial operation date of tubed coal mines limited and approval of input price of coal supplied from tubed open cast coal mine for the period from date of commercial operation i.e., 01.04.2024 to 31.03.2029.
	21.	266/MP/2024	NTPC	Petition under Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 ("Tariff Regulations 2024) seeking approval of input price of coal supplied from Chatti-Bariatu Coal Mine to end use generating station i.e., Barh-II STPS for the period from Commercial Operation Date i.e., 01.04.2024 to 31.03.2029.
	22.	364/MP/2024	APNRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking in-principle approval for installation of Flue Gas Desulphurisation (FGD) in 2 x 270 MW Thermal Power Plant of Adhunik Power and Natural Resources Limited in compliance with Revised Emission Standards issued by the Ministry of Environment Forest and Climate Change as events of Change in Law (<i>On admission</i>).
	23.	129/MP/2024	EID Parry	Petition under sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking enforcement/ execution/ implementation of the Judgement dated 30.10.2023 in Petition No. 230/MP of 2022.
	24.	330/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for three No. of Assets under System Strengthening Scheme in Northern Region XXXVII (NRSS-XXXVII).
	25.	1/RP/2025 alongwith I.A.No.1/2025	DMTCL	Petition for review of the order dated 19.5.2024 in Petition No. 12/TT/2023 (Interlocutory application for condonation of delay in filing the review Petition (<i>On admission</i>)).
	26.	2/RP/2025	DMTCL	Petition for review and modification of the order dated 30.9.2024 in Petition No. 158/MP/2023 (<i>On admission</i>).
	27.	3/RP/2025	ASHL	Petition seeking review of the Order dated 25.11.2024 in Petition No. 326/MP/2024 (<i>On admission</i>).
	28.	18/RP/2024	KPTCL	Petition seeking review of order dated 21.6.2023 in Petition No.10/TT/2019
	29.	27/RP/2024	KTL	Petition seeking review of order dated 19.5.2024 in Petition No.177/MP/2022.
	30.	28/RP/2024 alongwith I.A.No.81/2024	WBSETCL	Petition seeking review of order dated 8.2.2023 in Petition No.255/TT/2021(Interlocutory application for condonation of delay in filing the review Petition) (<i>On maintainability</i>).
	31.	30/RP/2024	PGCIL	Petition seeking review of order dated 30.5.2024 in Petition No.193/TT/2023.
25.2.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions.	1.	180/MP/2019	Indian Railway	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission

				(Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999(Interlocutory application for amendments of the Petition and I.A. moved by KPTCL for the deletion of the name from the array of Respondent No.5)
25.2.2025 Tuesday At 2.30 P.M.	2.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Re-hearing).
	3.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (Re-hearing).
27.2.2025 Thursday At 10.30 A.M. Miscellaneous Petitions.	1.	61/TL/2025	KPSVI-A	Application under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for Grant of separate Transmission License for Augmentation of transformation capacity at KPS3 (GIS) S/s under Khavda Phase- V Part B3 Scheme on Regulated Tariff Mechanism (RTM) route.
	2.	73/TL/2025	PTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of Transmission License to Paradeep Transmission Limited
	3.	74/AT/2025	PTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of Rs. 2,561.83 million per annum up to the validity of TSA for the Transmission system for evacuation of power from Eastern Region Expansion Scheme-XXXIV (ERES-XXXIV) being established by the Petitioner.
	4.	188/MP/2019 alongwith I.A.No.66/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Limited pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC(Interlocutory application for interim directions). .
	5.	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with section 79 (1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SEC/C&P/WPD/1200MW/T7/RfS/022019 dated 22.02.2019, Letter of Award dated

				19.06.2019 or otherwise.
6.	378/MP/2024	BYPL		Petition under Section 79(1)(b), (f) read with Section 61 and Section 63 of the Electricity Act, 2003, as well as the Central Electricity Regulatory Commission (Conduct of business) Regulations 1999 for downward revision and rationalization of tariff adopted by this commission in its order dated 28.2.2020 in Petition no. 187/AT/2019.
7.	379/MP/2024	BRPL		Petition under Section 79(1)(b), (f) read with Section 61 and Section 63 of the Electricity Act, 2003, as well as the Central Electricity Regulatory Commission (Conduct of business) Regulations 1999 for downward revision and rationalization of tariff adopted by this commission in its order dated 28.2.2020 in Petition no. 187/AT/2019.
8.	104/MP/2022	RSDCL		Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
9.	41/MP/2024	NKTL		Petition under Sections 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation (SCOD) of North Karan Pura- Chandwa (Jharkhand) 400 kV D/c transmission line ,400/220 kV, 2x500 MVA sub-station at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other consequential reliefs.
10.	173/MP/2023	WRSSXXI-A TL		Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.04.2019 executed between WRSS XXI (A) Transco Limited and the LTTCs - Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Private Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
11.	42/MP/2024 alongwith I.A.No.14 &69.2024	JSWREL		Petition under Sections 79(1)(c) and 79(1)(f), of the Electricity Act, 2003 and all other enabling provisions (Interlocutory application for interim reliefs and I.A. moved by Karur Transmission Limited for appropriate direction).
12.	225/MP/2023	JKTL-1		Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and Article 12 of the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited seeking extension of SCOD due to Force Majeure events and consequential relief to offset the adverse effect of the Force Majeure events and Change in Law events.
13.	247/MP/2024	GVK		Petition to adjudicate on the disputes which have arisen between the Petitioner and the Respondents in regard to the claims of the Petitioner as set out in the petition; b. Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance

			Charges and Refund the Capacity Charges including disincentives as set out in the petition for the period from 1.10.2006 till 1.10.2012.
14.	617/MP/2020	BALCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited from Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.
15.	633/MP/2020	NEEPCO	Petition under Sections 62 and 79(1) of the Electricity Act, 2003 read with related provisions of Chapter 5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 27(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of proposal for Renovation & Modernization for life extension beyond the normal useful life in respect of Khandong Power Station 50 MW (2x25 MW) of North Eastern Electric Power Corporation Limited, Shillong.
16.	107/MP/2021	ASIPL	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's order bearing Reference No. 23/12/2016-R&R dated 15.1.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised scheduled commissioning date under the Petitioner's Power Purchase Agreement dated 4.9.2018
17.	239/MP/2021	GTPPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commissioning date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions.
18.	282/MP/2021	RKMPPL	Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism.
19.	141/MP/2022	PTCIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii)

				furnishing Letter of Credit as per the PPSA.
	20.	192/MP/2023 alongwith I.A.No.76/2023	BALCO	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre-condition for continuing its connectivity, then the same be permitted alongwith T-GNARE(Interlocutory application for interim reliefs).
	21.	203/MP/2024	JITPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL.
	22.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee.
	23.	90/GT/2023	SPGL	Petition under section 79(1)(f) read with Sections 79(1)(b) and 79 (1)(k) of the Electricity Act, 2003 for approving and allowing the completed capital cost incurred by the Petitioner.
	24.	2/GT/2024	NTPC	Petition for approval of tariff of Nabinagar Super Thermal Power Station Stage-I (3x660 MW) for the period 2019-24.
	25.	65/I.A./2023 in Petition No. 4/MP/2021	RPPL	Interlocutory application for re- call the order dated 11.5.2023 in Petition No. 4/MP/2021.
	26.	61/MP/2023	IL&FS	Petition under Sections 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for seeking recovery of (i) delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation alongwith interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period.
	27.	428/MP/2024	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Respondent to refrain from revoking the 300 MW Stage II Connectivity and Long-Term Access granted to the Petitioner pursuant to Long Term Access Agreement dated 20th January 2022, or taking any other coercive measures and seeking consequent relief thereto
27.2.2025 Thursday At 2.30 P.M.	28.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) (<i>Re-hearing</i>)
	29.	53/MP/2021 Along with IA No. 26& 100/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power

				Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondent (<i>Re-hearing</i>).
	30.	61/MP/2021 alongwith I.A.No.28 &42/2021	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2 (Interlocutory application interim order and amendments of the Petition) (<i>Re-hearing</i>).
	31.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) (<i>Re-hearing</i>).

By order of the Commission
Sd/-
T.D. Pant
Joint Chief (Legal)
30.1.2025